

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 786 of 2020

IN THE MATTER OF:

Anil Kumar

....Appellant

Vs.

Allahabad Bank & Ors.

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Rajendra Beniwal, Mr. Chirag Gupta and Mr. Kumar Sumit, Advocates with Mr. Anil Kumar.

**For Respondents: Ms. Niti Arora Sachar and Mr. Samriddh Bindal, Advocates for R-1.
Mr. Saurabh Kalia and Mr. Kiran Shah, Advocates for R-2.**

O R D E R
(Virtual Mode)

27.04.2021: Learned Counsel for the Respondent submits that the Senior Counsel is suffering from Covid, therefore, he seeks adjournment.

On perusal of the order dated 10.12.2020, the matter was directed to be listed on 27.1.2021. It was mentioned that after four months it has not been listed. This is vacation Bench.

Meanwhile, Learned Counsel for the Respondents are directed to file short 'Written Submissions' not exceeding three pages along with relevant citations of judgment within a week.

List the Appeal for 'Admission (After Notice)' on **28.05.2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/bm